

FIR No.: 98/18
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.15 am)

This is an application for issuance of production warrant against accused Ajay @ Ganja.

Present : Ld. APP for the State joined through Cisco Webex.

IO/Inspector Pawan also joined through Cisco Webex.

IO/ Inspector Pawan Kumar has filed fresh application electronically for issuance of production warrant against accused Ajay @ Ganja s/o Sh. Mohan Lal. IO mentioned in the application that accused Ajay @ Ganja was declared PO in the present case by Ld. MM Ms. Shefali Barnala Tandon vide order dated 03.11.2018. It is also mentioned in the application that accused has been arrested in FIR No. 478/20 u/s 3/25/59 Arms Act and FIR No. 477/20 u/s 307/41/102/411 IPC PS Pakbada and he is lying in J C in Muradabad Jail.

Perusal of record reveals that production warrants against accused have already been issued on 25.06.2020 but as per the report of Jail Suptd District Muradabad, accused could not be produced before the Court due to Covid-19 pandemic as all the undertrials have been produced through Vedio Conferencing.

Considering the fact that interrogation and arrest of accused is required in the present case and gravity of alleged offences, let fresh production warrants be issued against accused Ajay @ Ganja for 07.08.2020.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar, to the concerned Jail Superintendent and SHO PS Muradabad. The printout of the application and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

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FIR No.: 252/01
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District
Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 405/01
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District

Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANO) KUMAR

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 19/02
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District

Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 110/02
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District

Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 364/01
(correct No, is 346/01)
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State joined through Cisco Webex.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

It is submitted by MHC(M) that inadvertently, he has mentioned
the wrong FIR No. as 364/01 instead of 346/01.

Heard. Accordingly, mistake is rectified and the **present FIR
number be read as FIR No. 346/01 PS Sadar Bazar.**

As per the application, case has already been disposed off.

Accordingly, case property in question be deposited to District

Nazir.

Application stands disposed off accordingly as allowed.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

DD No.: 79-B dt: 25.06.2001
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

This Court does not exercise jurisdiction in Trade Mark cases.

At this stage, MHC(m) seeks permission to withdraw the same
submitting that he will move fresh application before concerned Court.

Heard. Application stands dismissed as withdrawn.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

DD No.: 68-B dt: 01.09.2001

PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present: Ld. APP for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through CISCO webex.

None for the claimant.

This Court does not exercise jurisdiction in Trade Mark cases.

At this stage, MHC(m) seeks permission to withdraw the same submitting that he will move fresh application before concerned Court.

Heard. Application stands dismissed as withdrawn.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No. 119/01
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

This Court does not exercise jurisdiction in Trade Mark cases.

At this stage, MHC(m) seeks permission to withdraw the same
submitting that he will move fresh application before concerned Court.

Heard. Application stands dismissed as withdrawn.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

DD No.: 74-B dt: 12.10.2001
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

This Court does not exercise jurisdiction in Trade Mark cases.

At this stage, MHC(m) seeks permission to withdraw the same
submitting that he will move fresh application before concerned Court.

Heard. Application stands dismissed as withdrawn.

One copy of order be uploaded on Delhi District Court website.
Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

DD No.: 436/03
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.30 am)

This is an application seeking permission for disposal of case property.

Present : Ld. APP for the State.

HC Dharampal, MHC(M) PS Sadar Bazar joined through
CISCO webex.

None for the claimant.

This Court does not exercise jurisdiction in Trade Mark cases.

At this stage, MHC(m) seeks permission to withdraw the same
submitting that he will move fresh application before concerned Court.

Heard. Application stands dismissed as withdrawn.

One copy of order be uploaded on Delhi District Court website.

Copy of order be sent to the e-mail of SHO PS Sadar Bazar. The printout of the
application and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

E-FIR No.: 53/20
PS- Sadar Bazar

17.07.2020

(Through Video Conferencing at 11.05 am)

This is an application for releasing of vehicle bearing No. DL-6S-BC-0455 on superdari.

Present : Ld. APP for the State joined through Cisco Webex.

Mr. Bharat Puroshottam, Id. Counsel for applicant joined through Cisco Webex.

IO has filed his reply electronically.

Perusal of reply shows that the present E-FIR No. 53/20 dated 13.01.2020 had been transferred to PS Delhi Cant on the same date.

In these circumstances, this Court has no jurisdiction to entertain the present application.

At this stage, Ld. Counsel for applicant wants to withdraw the present application.

So, present application is disposed of as withdrawn. Counsel for applicant is directed to approach the concerned Court.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for applicant. The printout of the application, reply and order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 146/06
PS- Sadar Bazar
Case No. 294777/16

17.07.2020

File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State.

None for convicts.

Notice issued to convicts as well as their respective counsels not received back. Notice also issued to injured and complainant also not received back.

Let fresh notice be issued to all convicts and their respective counsels for appearance for the next date of hearing.

Let notice be also issued to injured Vijay and complainant Balwant Rai Grover for appearance for the next date of hearing.

Notice be also issued to Probation Officer to file report on the next date of hearing.

Notice be issued to concerned SHO to file previous conviction report of convict Zulfikar and Sadiq for the next date of hearing.

Be put up the matter for hearing on sentence on **06.08.2020.**

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 287/2020
PS- Civil Lines
State Vs. Abhishek
U/s 379/356/34 IPC

17.07.2020

(Through Video Conferencing at 11.20 am)

This is an application for grant of bail U/s 437 Cr.P.C. moved on behalf of accused Abhishek.

Present : Ld. APP for the State joined through Cisco Webex.
Ms. Zia Afroz, ld. Counsel for applicant/accused joined through Cisco Webex.

IO has filed his reply to the present bail application through E-mail.

Copy of reply has also been sent to Ld. Counsel for applicant/accused.

Perusal of reply reveals that wrong particulars have been mentioned by Ld. Counsel for accused in the application as accused Abhishek @ Ekka is lodged in J/C in FIR No. 280/20 u/s 392/394/411/34 PS Civil Lines.

Ld. Counsel for accused has filed an application in FIR No. 287/2020 u/s 379/356/34 IPC and even copy of wrong FIR has been attached with the application.

At this stage, Ld. Counsel for accused submitted that inadvertently he has filed the present application and he seeks permission to withdraw the same.

Heard. Request is allowed. The present application stands disposed off as withdrawn.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for applicant/accused. The printout of the application, reply and order be kept for records.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 217/11
PS- Civil Lines
Case No. 291388/16

17.07.2020

File taken up today in pursuance to the order No. 8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : Ld. APP for the State.

None for accused.

Notice issued to the accused as well as his counsel not received back.

Let fresh notice be issued to accused as well as his counsel for the next date of hearing.

Be put up for purpose fixed on 27.07.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)

MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 197/19
PS- Civil Lines
u/s 506/509 IPC
Case No. 3389/20

17.07.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. for the State.

IO in person.

Be put up for consideration on 04.08.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 53/20
PS- Civil Lines
u/s 376/506 IPC
Case No. 3391/20

17.07.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. for the State.

IO in person.

Be put up for consideration on 04.08.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 197/19
PS- Sadar Bazar
u/s 324 IPC
Case No. 3396/20

17.07.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. for the State.

IO in person.

Be put up for consideration on 11.08.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 112/20
PS- Sadar Bazar
u/s 188/269/270 IPC
Case No. 3394/20

17.07.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. for the State.

IO in person.

Be put up for consideration on 11.08.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020

FIR No.: 40/20
PS- Sadar Bazar
u/s 188/269/34 IPC
Case No. 3393/20

17.07.2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. for the State.

IO in person.

Be put up for consideration on 11.08.2020.

One copy of the order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-6(C)/THC/Delhi/17.07.2020